ITEM NO.53 COURT NO.14 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10787/2024

(Arising out of impugned final judgment and order dated 20-11-2023 in WC No. 12074/2023 passed by the High Court Of Judicature At Allahabad)

AJAY VIJH Petitioner(s)

VERSUS

INDIAN BANKS ASSOCIATION & ANR. Respondent(s)

IA No. 73829/2024 - CONDONATION OF DELAY IN FILING

Date : 02-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Pankaj Agarwal, Adv.
Mr. E. C. Agrawala, AOR
Ms. Neha Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Liberty is granted to the learned counsel for the petitioner to effect service on the respondent(s) by way of dasti also.

2. List on 14.10.2024.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

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Indu Marwah
Date: 2024.09.02
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